

The 30th April 1969

**No.LJL.198/69/2.**—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT VII OF 1969

[Received the assent of the Governor on the 26th April, 1969]

THE ASSAM CONTINGENCY FUND (AUGMENTATION OF  
CORPUS) ACT, 1969

(Published in the *Assam Gazette* Extraordinary, [dated the 1st May, 1969])

Preamble. WHEREAS it is expedient to augment the Corpus of the Contingency Fund of the State of Assam ;

It is hereby enacted in the Twentieth Year of the Republic of India as follows :—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Contingency Fund (Augmentation of Corpus) Act, 1969.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

Further payment to the Contingency Fund. 2. There shall be paid by the State Government into the Contingency Fund of the State of Assam a further sum of Rs. 1 crore out of the Revenues of the State for the financial year 1969-70.

B. SARMA,  
Secretary to the Government of Assam,